



**THE TAMIL NADU LEGISLATIVE ASSEMBLY**

**FIFTH ASSEMBLY –FOURTH SESSION-FIRST MEETING**

**(22<sup>nd</sup> January to 1<sup>st</sup> February 1972)**

**RESUME**

**Government of Tamil Nadu  
1972**

**March 1972**

**Legislative Assembly Department,  
Fort St. George, Madras-600 009.**



**THE TAMIL NADU LEGISLATIVE ASSEMBLY  
FIFTH ASSEMBLY-FOURTH SESSION - FIRST MEETING**

-----

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE  
ASSEMBLY FROM 22<sup>nd</sup> JANUARY TO 1<sup>st</sup> FEBRUARY, 1972**

-----

The first meeting of the Fourth Session of the Fifth Tamil Nadu Legislative Assembly which was summoned to meet on the 22<sup>nd</sup> January 1972, was adjourned sine die on the 1<sup>st</sup> February 1972.

**I. PROROGATION**

The third Session of the Fifth Assembly was prorogued with effect from the 6<sup>th</sup> January 1972.

**II. SITTINGS OF THE ASSEMBLY**

The Legislative Assembly was summoned to meet on the 22<sup>nd</sup> January 1972 and it met for six days from the 24<sup>th</sup> January to 1<sup>st</sup> February 1972, both days inclusive and in terms of hours it sat for 27 hours and 13 minutes.

**III. GOVERNOR'S ADDRESS**

Thiru K.K.SHAH, Governor of Tamil Nadu, addressed the Members of both the Houses of the Legislature assembled together in the Legislative Assembly Chamber, Fort St, George, Madras at 11 a.m. on Saturday, the 22<sup>nd</sup> January 1972.

The discussion on the Governor's Address took place in the Assembly for five days on the 24<sup>th</sup>, 25<sup>th</sup>, 28<sup>th</sup>, 29<sup>th</sup>, and 31<sup>st</sup> January 1972. Forty-four members took part in the discussion. The Hon.Chief Minister replied to the debate. Thiru. S.Kandappan moved the Motion of Thanks to the Governor's Address and Thiru. T.P. Alagamuthu seconded. Eight amendments were moved to the Motion of Thanks and they were, by leave of the House, withdrawn. The Motion of Thanks was adopted.

**IV. FELICITATIONS**

On the 24<sup>th</sup> January 1972, the Hon. Speaker offered felicitations on behalf of the House and on his own behalf to Hon. Dr.V.R.Nedunchezhiyan, M.A., D.Lit. Minister for Education and Local Administration, on the conferment of the Degree of Doctor of Literature (Honoris Causa) by the Madurai University.

## V. OBITUARY REFERENCES

1. On the 24<sup>th</sup> January 1972, the Hon. Speaker announced to the House the demise of the following persons on the dates noted against each :--

1. Thiru.K.Periannan,former Member of the Tamil Nadu Legislative Assembly - 6<sup>th</sup> December 1971
2. Thiru. I.K. Subramania Pillai, former Member of the Tamil Nadu Legislative Assembly - 9<sup>th</sup> January 1972
3. Thiru. R. Raghava Menon, former Member of the Tamil Nadu Legislative Assembly and Minister - 20<sup>th</sup> January 1972.

The House stood in silence for a minute as a mark of respect to the deceased.

1. On 31<sup>st</sup> January 1972, the Hon. Speaker referred to the demise of Thirumathi Jagadambal Velayutham, a former Member of the Tamil Nadu Legislative Assembly on 29<sup>th</sup> January 1972. The House stood in silence for a minute as a mark of respect to the deceased.
2. On the 1<sup>st</sup> February 1972, the Hon. Speaker referred to the demise of King Mahendra of Nepal on 31<sup>st</sup> January 1972. The House stood in silence for a minute as a mark of respect top the deceased.

## VI. PANEL OF CHAIRMEN

On the 24<sup>th</sup> January 1972, the Hon.Speaker announced the following Panel of Chairmen for the Fourth Session of the Fifth Assembly.

1. Thiru. S.Kandappan
2. Thiru. S.Murugaian
3. Thiru. P.Malaichamy
4. Thiru. N.Dennis
5. Thiru. Sowdi S.Sundara Bharathi
6. Thiru. M.Surendran

## VII. QUESTIONS

During the period, 255 Starred Questions were answered on the Floor of the House.

### VIII. ADJOIURNMENT MOTIONS

During the period, the under mentioned notices of Motions for adjournment of the business of the House were brought before the House and the Hon. Speaker withheld his consent to raise the same:

<i>Serial number and date (1)</i>	<i>Name of member (2)</i>	<i>Subject matter (3)</i>
1. 25 <sup>th</sup> January 1972	Dr. H.V.Hande, Thiru. K.T.K.Thangamani And Thiru R.Ponnappa Nadar	The recent reported clashes among the workers of the Simpson Group of Companies.
2. 28 <sup>th</sup> January 1972	Thiruvallargal. A.K.Subbiah, K.T.K.Thangamani, J.James And Dr.H.V.Hande	The alleged police excesses on the workers of the Avadi Tank Factory who are on strike.
3. 28 <sup>th</sup> January 1972	Thiru. J. James	The alleged panic and insecurity prevailing at Thiru. Vi.Ka.Nagar and R.V.Nagar, North Madras where a group of armed workers had entered into the Houses of Simpson Workers residing in that area and had beaten and molested the women folk and damaged their properties on 24 <sup>th</sup> January 1972.
4.Do	Thiru. K.T.K. Thangamani	The alleged recent occurrences throughout the State where political meetings are disturbed in a concerted manner as in the case of the meeting at Tiruchirappalli on 27 <sup>th</sup> January, 1972.
5.Do	Thiru. M.Surendran and Thiru K.T.K.Thangamani	The alleged obstinate stand of Beardsel Company, Mettur in compelling workers in Textile Units to do other work and enforced unemployment of 1,800 workers since 16 <sup>th</sup> January, 1972, resulting in great unrest in Mettur Area.
6. 29 <sup>th</sup> January 1972	Thiruvallargal R.Ponnappa Nadar, K.T.K.Thangamani, A.Subramanian, J.James and M.Surendran	The reported serious situation arising out of the alleged police excession the workers of the Avadi Tank Factory on 28 <sup>th</sup> January 1972 resulting in injury to several workers including Trade Union Leaders.

<i>Serial number and date (1)</i>	<i>Name of member (2)</i>	<i>Subject matter (3)</i>
7.31 <sup>st</sup> January 1972	Thiru. K.A.Wahab	The statement of the Hon.Chief Minister on 29 <sup>th</sup> January 1972 that labour leaders Thiru. Kuchelar and Thiru. Chinthan and some others were under arrest and custody whereas there had been reports that they were visited by Central Minister Thiru K.R.Ganesh and that they were issuing press statements from the Hospital.
8. 1 <sup>st</sup> February 1972	Thiru. K.T.K.Thangamani	The alleged serious situation in Tirumangalam, Madurai District, consequent upon the closure from 24 <sup>th</sup> January 1972 of Nadars High School affecting more than 1,000 students following manhandling of a teacher by the staff at the instance of the Management and the students protest demonstrations.

#### **IX. STATEMENT MADE UNDER RULE 41, OF THE ASSEMBLY RULES**

On 1<sup>st</sup> February 1972, Thiru N. Dennis, called the attention of the Hon. Dr.V.,R.Nedunchezhiyan, Minister for Education and Local Administration to the non-payment of salary to Teachers of the Singanallur Municipal Schools from November 1971 onwards causing them inconvenience. The Hon. Minister for Education and Local Administration made a statement in regard thereto.

#### **X. STATEMENT MADE UNDER RULE 82 OF THE ASSEMBLY RULES**

On the 29<sup>th</sup> January 1972, the Hon.Thiru. N.V. Natarajan Minister for Labour made a statement under Rule 82 of the Assembly Rules in regard to the strike in B&C Mills, Madras and the settlement reached.

#### **XI. LEGISLATIVE BUSINESS**

The Madras City Tenants' Protection (Amendment) Bill 1972 (L.A.Bill No.1 of 1972) which was introduced on the 31<sup>st</sup> January 1972 was considered and passed on the 1<sup>st</sup> February 1972.

## **XII. GOVERNMENT RESOLUTION**

(1) On 1st February 1972, the Hon. Thiru. S. Madhavan, Minister for Industries moved the following Resolution:

‘That this House ratifies the amendments to the Constitution of India falling within the purview of the proviso to clause (2) of Articles 368 thereof, proposed to be made by the Constitution (Twenty –Fifth Amendment) Bill, 1971, as passed by the two Houses of parliament.

The above motion was discussed and put and carried on the same day.

(1) On the same day, the Hon.Thiru A.P.Dharamlingam Minister for Agriculture moved the following Resolution:

“That the following draft of rules to be issued by the State Government under section 7 of the Cotton Transport Act, 1923 (Central Act III of 1923), amending rules 3 (i) and 10 (ii) of the Madras Cotton Transport Rules, 1950 be approved as required by section 8 of the said Act.

### **DRAFT NOTIFICATION**

In exercise of the powers conferred by section 7 of the Cotton Transport Act, 1923 (Central Act III of 1923) the Governor of Tamil Nadu hereby makes the following amendments to the Madras Cotton Transport Rules, 1950, the same having been approved by resolution of both the Houses of the Legislature as required by section 8 of the said Act.

### **AMENDMENT**

In the said rules—

1. In sub-rule (i) of rule 3, after clause (c), the following Clause be added, namely:-

“(d) of waste cotton either in loose borahs or pressed, to waste cotton merchants carrying on business within the protected area for sale to manufacturing concerns or to other Annual General Licence holders dealing in waste cotton”.

2. In rule 10 – (i) for the words “Cotton waste” occurring in item (d) of sub-rule (ii) the words and brackets” Cotton waste (Loose borahs or pressed)”, shall be substituted;

(ii) In Item (e) of sub-rule (ii) after the words “to merchants for importing full pressed bales for sale to manufacturing concerns” and before the words” and to cotton seed Oil Mills for importing cotton seed for crushing”, the words “to merchants carrying on business in waste cotton either in loose borahs or pressed bales”, shall be inserted.

The above resolution was put and carried.

### **XIII. RETURN OF ASSETS**

During the period, the Return of Assets of two Hon. Ministers and eighteen Members for the period ending 31<sup>st</sup> March 1971 were placed on the Table of the House on the 1<sup>st</sup> February 1972.

### **XIV. PAPERS PLACED ON THE TABLE**

During the period, 54 papers were placed on the Table of the House, details of which are given below:-

A. Statutory Rules and Orders	26
B. Reports, Notifications and Other papers	28
	-----
Total	54
	-----

C.D. NATARJAN  
Secretary